

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 203
IB-185/ND/2020

IN THE MATTER OF:

M/s. PromkMultiservices India Pvt. Ltd.

...PETITIONER

Vs.

M/s. Nextzen Engineers Systems Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 27.01.2020

Coram:

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

**:Mr. Rhea Luthra and Mr.
Pardeep Dahiya, Advocate (In CP
No. 185/2020)**

For the Respondent/ Corporate-debtor

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ORDER

Heard the submissions made by the counsel for the operational-creditor. Counsel for the operational-creditor has been stated that the matter has been settled and application has been moved in this regard. Let Registry put up the application by next week. Post the matter to 12.02.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**